

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 305 of 2013 & IA No. 399 of 2013

Dated : 2nd April, 2014

**Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

In the matter of :

Steel Authority of India Ltd. ... Appellant(s)

Versus

Damodar Valley Corporation & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Rajiv Shankar Dwivedi

Counsel for the Respondent(s) : Mr. M.G. Ramachandra
Ms. Swagatika Sahoo

ORDER

It is pointed out by the learned counsel for the Central Commission that some of the parties, who were parties before the Central Commission, have not been impleaded as parties before this Tribunal.

Accordingly, the appellant is directed to implead all those parties who were parties before the Central Commission and also amend the memorandum of appeal.

Application for impleadment of necessary parties as well as for amending the memorandum of appeal be filed within a week.

Post the matter for hearing on impleadment application on 22nd April, 2014.

**(Justice Surendra Kumar)
Judicial Member**

rkt

**(Rakesh Nath)
Technical Member**